

review the aforesaid cases to enhance the rate of compensation particularly those farmers whose land are within their possession in view of the recent announcement of revised rate of compensation of the land in Delhi; and

(e) if so, the details thereof and the time by which such orders are likely to be issued?

**THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN):** (a) and (b). It is a fact that there was delay in acquisition of this land. Among the reasons for delay are that though initially Notification under Section 4 of Land Acquisition Act was issued in October, 1963 for over 9,000 acres, after considering relevant factors it was decided to issue Notification under Section 6 for only approximately 1900 acres of land. This was done in 1969. A large number of individual and owners were involved and as per procedure each owner is entitled to be heard and to represent his claim. Awards were announced progressively from 1976 onwards. compensation for various items was fixed in accordance with the principles as per the Land Acquisition Act.

(c) DDA has already surveyed lands placed at its disposal in this area and development schemes have been formulated. Actual developments have also commenced in some areas.

(d) and (e). The policy in this regard has since been reviewed and announced. However, this would not be applicable to lands where awards have already been given.

#### **Casual Labour and Model Standing Orders**

10173. **SHRI A. K. ROY:** Will the Minister of LABOUR be pleased to state:

(a) whether any Communication has been sent to all Ministries and the Depart-

ments governing Central Government Undertakings about the Casual Labour and Model Standing Orders 1971; and

(b) if so, the details thereof and the response received so far?

**THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):** (a) Yes Sir.

(b) the then Minister for Labour wrote to all the Ministers on 27.2.1983 drawing their attention to the Model Standing Orders formulated by the Ministry of Labour in 1971 in consultation with all the employing Ministries for the benefit of casual labour. He requested all the Ministers that they may issue necessary instructions to the Central Government Undertakings under their administrative control for adoption and implementation of the provisions contained in these Model Standing Orders. A number of Ministries have reported that they have issued instructions to their Undertakings to adopt the said Model Standing Orders.

#### **Contract Labour System**

10174. **SHRI A. K. ROY:** Will the Minister of LABOUR be pleased to state:

(a) the total number of contract workers in the country, State-wise;

(b) the number of those engaged in perennial type of jobs.

(c) whether Government propose to amend the Contract Labour (Abolition and Regulation) Act, 1970 to provide perennial type of jobs to the contract labour; and

(d) if so, the details thereof?

**THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):** (a) No centralised data in the form asked for

is maintained by the Ministry.

(b) The question of the number of contract labour engaged in perennial type of jobs can only be determined on a case to case basis.

(c) and (d). The contract Labour (Regulation and Abolition) Act, 1970, provides for prohibition of engagement of contract labour in jobs and processes where conditions provided under Section 10 of the Act are satisfied. No contract labour can be engaged in such jobs and processes where prohibitory orders have been issued under the Act. Therefore, only regular workers can be engaged on such jobs where contract labour has been prohibited.

#### Use of Tin in Packaging

10175. SHRI SANAT KUMAR MANDAL:  
SHRI SHANTARAM  
POTDUKHE:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether under the Prevention of Food Adulteration Act (PFA), 1954 the use of unsuitable grades of tin in food packaging is forbidden;

(b) if so, whether a fair amount of our packaged food and edible oil comes in containers unsuited for that purpose and in certain cases 'waste waste' tinfoil, which is not used abroad, is being used in our country; and

(c) if so, the measures Government propose to take to ensure that only prime tinfoil is used in food packaging and the use of waste waste tinfoil banned in such cases?

THE MINISTER OF STATE OF THE

MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD):  
(a) and (c). Provisions of Prevention of Food Adulteration Act 1954 and Rules made thereunder already provide that packaging material including tin used for packaging of food articles shall be safe and shall not make the food articles injurious to health. The Food (Health) authorities of States/U.Ts have been asked to ensure that packaging material including tin is safe from health angle and is in accordance with the provisions of Prevention of Food Adulteration Act & Rules.

(b) No such case has been reported to this Ministry by the Food (Health) Authorities of States/U.Ts.

#### Extension of ESI Act in Maharashtra

10176. SHRI S. B. THORAT: Will the Minister of LABOUR be pleased to state:

(a) whether there is any proposal to bring more categories of workmen under the purview of the ESI Act, 1948 in Maharashtra; and

(b) if so, the details thereof?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) No, Sir.

(b) Does not arise.

#### Financial Assistance for Construction of Working Women's Hostels

10177. SHRI RAMESH CHENNI-THALA: Will the Minister of WELFARE be pleased to state:

(a) whether Government are granting aids to the institutions for constructing working women's Hostels;

(b) if so, the details thereof;